

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR ATTENTION OF THE CREDITORS OF  
**VENKATESH LOGISTICS PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Venkatesh Logistics Private Limited
2.	Date of incorporation of corporate debtor	11.11.2004
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U60100WB2004PTC100396
5.	Address of the registered office and principal office (if any) of corporate debtor	12, India Exchange Place, Jute House, 1 <sup>ST</sup> Floor Kolkata - 700001
6.	Insolvency commencement date in respect of corporate debtor	19.08.2019
7.	Estimated date of closure of insolvency resolution process	15.02.2020 <i>(Being 180 days from Insolvency Commencement Date)</i>
8.	Name and registration number of the insolvency professional acting as interim resolution professional	<b>Vinod Kumar Kothari</b> Reg. No. : No.: IBBI/IPA-002/IP-N00019/2016-17/10033
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Vinod Kumar Kothari  <b>Address:</b> 1006-1009, Krishna Building, 224 AJC Bose Road, Kolkata-700017 <a href="mailto:resolution@vinodkothari.com">resolution@vinodkothari.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Vinod Kumar Kothari  <b>Address:</b> 1006-1009, Krishna Building, 224 AJC Bose Road, Kolkata-700017 <b>E-mail:</b> <a href="mailto:cirp.vlpl@gmail.com">cirp.vlpl@gmail.com</a>



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11.	Last date for submission of claims	02.09.2019 (14 days from date of appointment of Interim Resolution Professional)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Venkatesh Logistics Private Limited on 19.08.2019

The creditors of Venkatesh Logistics Private Limited, are hereby called upon to submit their claims with proof on or before 02.09.2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

~~A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.~~

Submission of false or misleading proofs of claim shall attract penalties.

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Vinod Kumar Kothari

Date: 21.08.2019

Place: Kolkata

